

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 15 APR 1994

APPLICATION NUMBER: 523 of 1994 and 631 of 1994.

APPLICANTS:

Smt. L. Parimala v/s. Controller of Defence Accounts (Ors),
T/o. Bangalore and Others.

1. Dr. M. S. Nagaraja, Advocate, No. 11, First Cross, Second Floor,
Sujatha Complex, Gandhinagar, Bangalore-9.
2. The Senior Accounts Officer,
Defence Accounts, O/o. Area Accounts Office,
No. 45, Baird Barracks, Bangalore-560 042.
3. The Estate Officer,
Controller of Defence Accounts (Ors) South,
Agaram Post, Bangalore-560007.
4. Sri. M. S. Padmarajaiah, Senior Central Govt. Stng. Counsel,
High Court Bldg, Bangalore-560001.

Subject:- Forwarding of copies of the Orders passed by the
Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 31st March, 1994.

Issued on

15/4/94

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Se Shanthi CS/4
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL : BANGALORE BENCH

APPLICATION NOS. 523/1994 and
631/1994

THURSDAY, DATED THE THIRTYFIRST DAY OF MARCH, 1994

Mr. Justice P.K. Shyamsunder, Vice Chairman

Mr. T.V. Ramanan, Member (A)

Smt. L. Parimala
W/o. late Shri M. Lawrence
R/O B.13/9, D.A.D. Quarters
Cambridge Layout, Someswarapura
Ulsoor, Bangalore-560 008.

... Applicant

(By Dr. M.S. Nagaraja, Advocate)

vs.

1. Controller of Defence Accounts
(ors) South, Ageram Posts
Bangalore - 560 007.

2. Controller General of Defence
Accounts, West Block, V,
R.K. Puram, New Delhi - 110 066.

3. Accounts Officer (Defence Accounts)
Area Accounts Office
45, Baird Barracks, Bangalore-560 042.

4. Secretary to Government of India
Ministry of Defence, South Block
New Delhi - 110 011. ... Respondents

(By Shri M.S. Padmarajaiah, S.C.G.S.C.)

O R D E R

(Mr. Justice P.K. Shyamsunder, Vice Chairman)

These are two interconnected matters which
we propose to dispose of by one order after considering
the arguments of both sides. The applicant being common
in both these applications, in one she has asked for
stay of an order evicting her from the official quarters
and in the other she has asked us to issue a direction to
the department to appoint her on compassionate grounds.



Dr. M.S. Nagaraja, learned counsel appearing for the applicant in both these cases tells us that the department itself has now activated the case of the applicant for compassionate appointment in a manner favourable to her and that orders are likely to be issued in a fortnight's time. In the circumstances we think there is no need to press both these cases for a final decision on the issues raised therein. Acceding to his submission, we make an order directing the department to take a decision on the applicant's representation for compassionate appointment as expeditiously as possible and in the meanwhile not to press for her eviction from the official quarters at least for 3 months from today. She will of course have to pay the prescribed licence fee.

2. With these observations, these applications stand disposed of.

3. We expect the authorities to dispose of the applicant's representation for compassionate appointment within 2 months from the date of receipt of a copy of this order.

Sd/-
(T.V. RAMANAN)
MEMBER (A)

Sd/-
(P.K. SHYAMSUNDER)
VICE CHAIRMAN

TRUE COPY

Se Shyam Sunder (S) 4
S. P. O. OFFICER
CENTRAL GOVT. PETROLEUM TRUST
ABOVE BENCH
BANGALORE

